

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./ 242/92
~~**T.A.NO.**~~

DATE OF DECISION 16/4/99

<u>Mr.G.S.Vyas</u>	Petitioner
<u>Mr.Shailesh Brahmhatt</u>	Advocate for the Petitioner [s]
Versus	
<u>Union Of India & Ors.</u>	Respondent
<u>Mrs.P.J.Davawala</u>	Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr.A.S.Sanghavi : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

AD

Shri G.S.Vyas.
(Through his General Power
of Attorney Holder)
Shri Anandprasad. S.Vyas.
Wadi, Soni Pole No:4
Vadodara. Applicant

(Advocate : Mr.Shailesh Brahmbhatt)

Versus

1. Union of India
(Notice to be served through
the Secretary, Ministry of
Finance, Department of Revenue
Government of India,
Secretariat, New Delhi.)
2. Collector of Custom and
Central Excise,
Vadodara Collectorate
P.B. No: 119,
Vadodara.
3. Shri M.C.Kaul,
and/or his successor-in-office,
Deputy Collector (P&E)
Central Excise and Customs,
Vadodara.
4. Shri B.S.Chavda,
and/or his successor-in office
Assistant Collector
Central Excise, Division-II,
Vadodara.
5. Cheif Vigilence Office
Central Board of Excise & Customs
Government of India, Ministry of
Finance, Department of Revenue,
New Delhi.
..... Respondents.

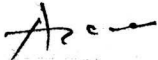
ORAL ORDER


O.A/242/92

DATE : 16/4/99

Per : Hon'ble Shri V.Radhakrishnan : Member(A)

Neither applicant nor his counsel present.
Dismissed for default. No costs.


(A.S.Sanghavi)
Member(J)


(V.Radhakrishnan)
Member(A)

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